## CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH

C.P. 37/2005 ORIGINAL APPLICATION No. 381/2000

Sh. M.A. Shaikh

**APPLICANTS** 

V/S

Western Railway & 2 ors.

RESPONDENTS.

CORAM: HON'BLE SHRI A.K. AGARWAL, VICE CHAIRMAN HON'BLE SMT. BHARTI RAY, MEMBER (J)

Tribunal's Order:

Date: 06.10.2005

Applicant by Shri J.M. Tanpure.

Respondents by Shri V.D. Vadhavkar.

The learned counsel for the applicant stated that the applicant was paid only 50% of the backwages amounting to Rs.2.49 lakhs earlier. Thereafter the Tribunal while issuing the Notice to respondents have directed to pay the backwages of the applicant or to show cause as to why contempt proceedings shall not be initiaged against him. In compliance thereafter, the applicant has received only an amount of Rs.2,42,228/-

The learned counsel for the respondents Shri V.D. Vadhavkar submitted that there is a marginal difference of Rs.7,000/- in the balance amount paid as compared to first installment. However, the respondents are ready to give detailed due drawn statement to the applicant.

Keeping in view the facts of the case, we find that a substantial compliance of the Tribunal's order has been done. In view of this, the C.P. is dismissed. Notice is

Lorufled True Composer 1.7 10 05

DESPATCHE

Section Oil... Central Adını, Tribuna

No.CAT/MUM/JUDL/OA/381/2000/ 567/ - 5672 DATE:

18/10/05 Rominas Hor

Copy to:

1. Shri J.M. Tanpure., counsel for the applicant.

2. Shri V.D. Yadhavkar, counsel for the respondents.

Section Officer.

1 C P 1310